

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:4902
ANSWERED ON:26.08.2010
ASSISTANCE FOR ALLAHABAD HIGH COURT
Bali Ram Dr.

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government of Uttar Pradesh has requested the Union Government to bear 50 percent amount of the estimated cost of Rs. 772 crore for construction of new building of Allahabad High Court branch at Lucknow;
- (b) if so, the details thereof; and
- (c) the steps being taken/proposed to be taken by the Union Government to bear 50 percent amount of the estimated expenditure?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF LAW & JUSTICE (Dr. M. VEERAPPAMOILY)

(a) and (b): Yes, Madam. A proposal for central assistance for construction of a new building for the Lucknow Bench of the Allahabad High Court at Lucknow at an estimated cost of Rs. 772.00 crore was received from the Government of Uttar Pradesh.

(c): Provision of infrastructure of the High Court as well as the district and subordinate courts is the responsibility of the State Government. However, the Central Government implements a plan scheme for augmenting the financial resources of the States in this regard, within its plan and budget allocations. In this case, the Detailed Project Report indicating the detailed cost estimates was sent to CPWD for vetting and its comments. The comments and observations made by CPWD have been sent to the State Government for requisite clarification / information on the issues brought up by the CPWD. No response has been received from the State Government till date.